

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. ST/107 /2008-SM[BR]

Date 01/04/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
ASHIRWAD
BLOCK-C MANSAROVAR COMPLEX MM-35,
HOSHANGABAD ROAD, BHOPAL.
ASHIRWAD

C.C.E BHOPAL

Appellant

Vs
Respondent

am directed to transmit herewith a certified copy of **Final order No. 530 /2008 -SM[BR]&S/242 /2008&M/107 /2008 dated 26.3.08**
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E BHOPAL

HOSHANGABAD ROAD, 48, ADMINISTRATIVE
AREA, AREA HILLS, BHOPAL (M.P.) 462011

2. Adv. / Consult

NONE-----

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, NEW DELHI
COURT NO. II

**Service Tax Condonation of Delay Application No. 38 of 2008,
Service Tax Stay No. 405 of 2008 and Appeal No. 107 of
2008-SM(BR)**

(Arising out of Order-in-Appeal No. 41/ST/APPEAL/BPL/07-08 dated 5.8.2007
passed by the Commissioner (Appeals), Bhopal)

For approval and signature

HON'BLE MR. S.S. KANG, VICE PRESIDENT

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities.	

Ashirwad

Appellant

Vs.

CCE, Bhopal

Respondent

Appearance:

None - For appellant
Shri S.L. Meenam DR - For respondent

CORAM:

HON'BLE MR. S.S. KANG, VICE PRESIDENT

M.O. No. 107/08-SM(BR) Date of Hearing: 26.3.2008

Final Order No. 530/08-SM(BR) dated 26.3.08

Per S.S. Kang:

S.O. No. 242/08-SM(BR)

When the case was called none appeared on behalf of the
appellant. The notice was issued at the address given in the appeal

and received back
memo, with the postal remarks 'unit is closed'. In these
circumstances, the COD application is dismissed for non-
prosecution. Consequentially stay petition and appeal is also
dismissed.

(Dictated & pronounced in open Court)

(S.S. KANG)
VICE PRESIDENT

RM